

Non-Reportable

**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION
CRIMINAL APPEAL NO. 717 OF 2017
(Arising out of S.L.P. (Crl.) No.10338 of 2015)**

RAM SARAN PAL @ LALLU

...APPELLANT

VERSUS

STATE OF U.P.

...RESPONDENT

O R D E R

S.ABDUL NAZEER, J.

1 Leave granted.

2 The Appellant Ram Saran Pal alias Lallu is facing trial for the offences punishable under Sections 147, 148, 149, 302, 404 and 341 of the Indian Penal Code. He has been in custody for more than six years. He had moved the High Court for grant of bail on an earlier occasion. However, by order dated 21.11.2014 the High Court rejected the bail application with the direction to the trial court to conclude the trial within a period of six months. In spite of

